

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1141
ANSWERED ON:11.12.2013
APPROVAL TO TECHNICAL INSTITUTES AND COURSES
Sivasami Shri C.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the University Grants Commission has asked the universities to grant approval to the technical institutions and courses which have been approved by the All India Council for Technical Education;
- (b) if so, the details thereof;
- (c) whether it is also true that there has been a suggestion to create a proper mechanism to ensure that all affiliating universities exercise necessary precautions before granting approvals as engineering education is already suffering from poor quality; and
- (d) if so, the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) & (b): The Hon'ble Supreme Court of India, in its Judgement delivered on 25th April, 2013 in Civil Appeal No. 1145 of 2004 and Civil Appeal No. 5736-5745 of 2004, has declared that colleges affiliated to a University fall outside the definition of "Technical Institution" as defined under Section 2(h) of the All India Council for Technical Education (AICTE) Act, 1987. The UGC has addressed a letter to all Universities to consider affiliating those colleges which have been granted approval by AICTE for the academic year 2013-2014.

(c) & (d): Yes, Madam. The UGC has prepared draft UGC (Approval of Colleges offering Technical Education by Universities) Regulations, 2013 and posted them on its website www.ugc.ac.in for soliciting comments/suggestions from stakeholders.